

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT - II**

**Item No. 201**  
**(IB)-3208(ND)2019**

**IN THE MATTER OF:**

**M/s. Punjab National Bank** ... **Applicant/Petitioner**  
**Versus**  
**M/s. Qutab Mercantile Pvt. Ltd.** ... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 13.01.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Ld. Counsels for the Applicant/Financial Creditor and for the Respondent/Corporate Debtor.

**ORDER**

Heard, the Ld. Counsel appearing for the Applicant/Financial Creditor as well as the Respondent/Corporate Debtor. In the course of making initial submissions, the Ld. Counsel appearing for the Applicant, while referring to the page 121 of the Application to show the date of default, admitted that the same is not mentioned in the Part IV of the Application. The LD. Counsel appearing for the Applicant sought permission to file an appropriate application for making amendment in the Application, which has been opposed by the Ld. Counsel appearing for the Respondent.

Considering the facts, since this Adjudicating Authority is having original jurisdiction, we think it proper to permit the Applicant to bring on the records, the date of default, which is not mentioned in the Part IV of the Application though the enclosure to the Application shows the date of default. So, the Applicant is well-advised to file an appropriate application and bring this fact on record within a week from today by filing the supplementary affidavit.

List this matter on 03.02.2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**